

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal No. 309 of 2013**

**Dated : 20<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Hubli Electricity Supply Company Ltd. ... Appellant(s)**

**Versus**

**M/s Parrys Sugar Industries Ltd. ...Respondent(s)**

Counsel for the Appellant (s) : Ms. Suman Naganand

Counsel for the Respondent (s): Ms. Vedanayaki Kiran for  
Mr. Prabhuling K. Navadgi

**ORDER**

The Learned Counsel for the Respondent has filed reply as well as preliminary written submissions after serving copy on the other side. The Learned Counsel for the Appellant requests for some time to file the rejoinder. Accordingly, she is directed to file the rejoinder as well as preliminary written submissions on or before 2.1.2014 after serving copy on the other side.

Post the matter for hearing on **20.1.2014 and 21.1.2014 at Chennai Circuit**

**Bench.**

**(Rakesh Nath)  
Technical Member  
mk**

**(Justice M. KarpagaVinayagam)  
Chairperson**